

Serial No. of Order	Date of Order	Order with Signature <u>O. A. NO.81/92.</u>	Office note as to action (if any) taken on order
		<u>O. A. Nos. 30/92 &amp; 81/92.</u>	
6. 19.3.97		<p>This common order will govern both these cases.</p> <p>Heard learned lawyer for the Petitioners and learned lawyer appearing on behalf of Senior Panel Counsel, Mr. ASwini Kumar Mishra, for the Respondents.</p> <p>It is submitted by the learned lawyer for the petitioners that the Petitioner in O.A. No. 80/92 is continuing as Sweeper from the year 1990 as contingent worker and petitioner in O.A. No. 81/92 is continuing as Farash- Cum- Water Carrier from the year 1991 as contingent worker and their services have been continuing, as such, from that time. It is submitted by learned lawyer for the petitioners that their cases should be taken up for regularisation in their turn, in accordance with the scheme, if any, prepared, or to be prepared by the Chief Postmaster General, Orissa Circle, Bhubaneswar, in accordance with the Departmental Instructions. Their cases for regularisation should be considered in their turn strictly in</p>	

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		<p>accordance with the Departmental Rules and instructions. Over-age, if any, may be condoned to the extent of their service in the Department. A direction to this effect is issued to the respondents in terms of the above.</p> <p>With the above observations and directions, both the Original Applications are disposed of. No Costs.</p> <p style="text-align: right;">S. S. M. 19/2/1977 VICE-CHAIRMAN</p>	<p>Received Copy AB 114</p>